

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 14/82-ALC4/2009 MEETING DATE : 30.06.2009

The Meeting No.14/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 30.06.2009 was actually held on **14.07.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-135	M/S Sterling Auxillaries Pvt. Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00449/AM08
Meeting Date: 30.06.2009	RA F.No.03/95/040/00634/AM08
Adv.Lic.No.0310450751 dated 20.11.2007	
Committee considered case as per agenda and observed that the case was rejected in meeting No.3/82 dated 15.04.2008 on the ground that the value addition is only 1.30% which is very low and considering value of indigenous raw material to be consumed, the total value of raw material (imported +indigenous) will exceed the fob value. It was decided to request Department of C&PC to furnish their technical comments in the matter. Accordingly, the case was deferred for 11.08.2009.	

Case No.B-136	M/S Cipla Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00473/AM09 F.No.01/82/050/00868/AM09 F.No.01/82/050/00423/AM08 F.No.01/82/050/01454/AM09
Meeting Date: 30.06.2009	RA F.No.03/94/040/00113/AM09 RA F.No.03/94/040/00389/AM09 RA F.No.03/94/040/00535/AM08 RA F.No.03/94/040/00727/AM09
Adv.Lic.No.0310469862 dated 29.04.2008 Adv.Lic.No.0310481960 dated 08.08.2008 Adv.Lic.No.0310440429 dated 22.08.2007 Adv.Lic.No.0310491167 dated 21.10.2008	
Committee considered case as per agenda and granted ex-post facto approval for amendment in the description	

of bulk drug Budenoside to read as “Budesonide”.

Case No.B-137	M/S Vasudha Pharma Chem Ltd.			
Norms Committee Meeting No.14/10	F.No.01/82/050/01276/AM09			
Meeting Date: 30.06.2009	RA F.No.09/24/040/00522/AM08			
Adv.Lic.No.0910035953 dated 17.11.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/93/2009-PI.III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
5-Chloro-2,3-dihydro-1(piperidin—4yl)1H-Benzimidazol-2-one	1 kg.	1.	Methyl Acrylate	2.16 kg
		2.	Sodium Methoxide	0.85 kg
		3.	Methanol	1.31 kg
		4.	Chloroform	1.16 kg
		5.	Ethyl Chloroformate	1.04 kg
		6.	Toluene	1.70 kg
		7.	Raney nickel	0.015 kg
		8.	2,5-Dichloro Nitro Benzene	1.21 kg
		9.	Carbon	0.031 kg
RA concerned may take further necessary action as per above decision of NC The earlier decision taken in 35/82 meeting held on 25.11.2008 may be treated as withdrawn.				

Case No.B-138	M/S India Glycols Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00994/AM09
Meeting Date: 30.06.2009	RA F.No.05/24/040/00228/AM09
Adv.Lic.No.0510227161 dated 09.09.2008	
Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.	

Case No.B-139	M/S Siddhi Vinayaka Spechem Pvt. Ltd
Norms Committee Meeting No.14/10	F.No.01/87/050/01441/AM06
Meeting Date: 30.06.2009	RA F.No.07/24/040/00915/AM06
Adv.Lic.No.0710043512 dated 06.03.2006	
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 26.05.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBPs as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Methyl-L-Proline (S-2-Methyl Proline)	1 Kg.	1.	n-Butyl Lithium 15% w/w in Hexane [Butyl Lithium 1.6 M Solution in Hexane] (on 100% basis)	2.295 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-140	M/S S.K. Age Exports
Norms Committee Meeting No.14/10	F.No.01/94/180/00998/AM09
Meeting Date: 30.06.2009	
Adv.Lic.No.0310324570 dated 04.04.2005 Adv.Lic.No.0310324569 dated 04.04.2005 Adv.Lic.No.0310335401 dated 22.06.2005 Adv.Lic.No.0310335402 dated 22.06.2005	
Committee decided to remind DCGI for their comments through D.O. letter at the level of Chairman, NC. Accordingly, case was deferred for 11.08.2009.	

Case No.B-141	M/S Redox Pharmachem Pvt. Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00440/AM08
Meeting Date: 30.06.2009	RA F.No.05/24/040/00500/AM08
Adv.Lic.No.0510210770 dated 18.10.2007	
Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.	

Case No.B-142	M/S Hetero Labs Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/01403/AM09
Meeting Date: 30.06.2009	RA F.No.09/24/040/00342/AM09
Adv.Lic.No.0910036287 dated 12.12.2008	
Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-143	M/S Kamud Drugs Pvt. Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00839/AM09
Meeting Date: 30.06.2009	RA F.No.31/24/040/00119/AM09
Adv.Lic.No.3110034700 dated 04.08.2008	
Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-144	M/S Kamud Drugs Pvt. Ltd.
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Norms Committee Meeting No.14/10	F.No.01/82/050/00136/AM09
Meeting Date: 30.06.2009	RA F.No.31/24/040/00394/AM08
Adv.Lic.No.3110033090 dated 14.03.2008	
Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-145	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/01195/AM09
Meeting Date: 30.06.2009	RA F.No.03/94/040/00026/AM09
Adv.Lic.No.0510229796 dated 22.10.2008	
Committee decided to defer the case for 4.8.2009 for comments of DOP.	

Case No.B-146	M/S Cipla Ltd.
Norms Committee Meeting No.14/10	F.No.01/82/050/00213/AM08 F.No.01/82/050/00274/AM08
Meeting Date: 30.06.2009	RA F.No.03/94/040/00534/AM08 RA.F.No.03/94/040/00895/AM08
Adv.Lic.No.03104450647 dated 23.08.2007 Adv.Lic.No.0310451841 dated 28.11.2007	
Committee considered case as per agenda and in light of earlier decision taken in 9/10 meeting held on 02.06.2009 and in consultation with technical authority present in meeting decided to allow import of N-Heptane to the extent of 3.46 kg/kg of export product without any other change in the decision taken in 14/82 meeting held on 01.07.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-146A	M/S Stericat Gutstrings (P) Ltd.
Norms Committee Meeting No.14/10	F.No.01/50/162/00004/AM10
Meeting Date: 30.06.2009	RA F.No.05/88/040/00085/AM00 RA F.No.05/88/040/00215/AM99
Adv.Lic.No.051007775 dated 09.09.1999 Adv.Lic.No.0128515 dated 11.03.1999	
Committee considered case as per agenda and in light of written comments of DIPP dated 14.07.2009 and in consultation with technical authority present in meeting decided to amend the description of import item against Advance Licence No. 0128515 dated 11.3.99 to read as "Non-Strile Suture Thread as per USP".	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-146B	M/S Stericat Gustrings (P) Ltd.
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Norms Committee Meeting No.14/10	F.No.01/83/050/00674/AM04
Meeting Date: 30.06.2009	RA F.No.05/88/040/00262/AM04
Adv.Lic.No.0510098336 dated 07.08.2003	
Committee considered case as per agenda and in light of written comments of DIPP dated 14.07.2009 and in consultation with technical authority present in meeting decided to amend the description of export product to read as "Sterilised Surgical Sutures packed in Cut Size USP with Needle 40000 Dozen Packed in Boxes". The firm has to account for imported material (after excluding wastage) in the export product. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:10/32/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/01118/AM07/	RLA File :07/24/040/00413/AM07/	Lic.No/Date:0710047772 09.10.2006	Defer Date:11.08.2009
	Decision :Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

2	Case No.:14/43/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/01502/AM07/	RLA File :07/24/040/00655/AM07/	Lic.No/Date:0710049235 27.12.2006	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

3	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:11.08.2009
	Decision :Committee decided to forward a copy of application to Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 11.08.2009.			

4	Case No.:74/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/83/050/01148/AM08/	RLA File :03/95/040/00452/AM08/	Lic.No/Date:0310442440 11.09.2007	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

5	Case No.:16/19/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS	Meet No/Date:14/82-ALC4/2009	Status:Case
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		LIMITED	30.06.2009	Deferred
	HQ File :01/82/050/00792/AM09/	RLA File :04/24/040/00107/AM09/	Lic.No/Date:0410097567 28.07.2008	Defer Date:25.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.08.2009.			

6	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

7	Case No.:19/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00189/AM10/	RLA File :09/24/040/00447/AM09/	Lic.No/Date:0910037377 16.03.2009	Defer Date:11.08.2009
	Decision :Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of DC(MSME).			

10	Case No.:30/14/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00200/AM10/	RLA File :07/24/040/00004/AM10/	Lic.No/Date:0710064190 16.04.2009	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-3358 or as applied for whichever is lower.			

RA concerned may take further necessary action as per decision of NC.

11	Case No.:6/14/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved									
	HQ File :01/82/050/00176/AM10/	RLA File :31/24/040/00332/AM09/	Lic.No/Date:3110038123 17.04.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/111/2008/Ch.II dated 16.06.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,6-Xylidine</td><td>1 Kg.</td><td>1.</td><td>2,6 Xylenol</td><td>1.120 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,6-Xylidine	1 Kg.	1.	2,6 Xylenol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,6-Xylidine	1 Kg.	1.	2,6 Xylenol	1.120 kg									
RA concerned may take further necessary action as per above decision of NC.													

12	Case No.:9/14/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00179/AM10/	RLA File :09/24/040/00466/AM09/	Lic.No/Date:0910037701 20.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:33/14/82-ALC4/2009	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00203/AM10/	RLA File :07/24/040/00003/AM10/	Lic.No/Date:0710064266 20.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

15	Case No.:32/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00202/AM10/	RLA File :07/24/040/00005/AM10/	Lic.No/Date:0710064293 21.04.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/205/2008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carbinoxamine Maleate	1 Kg.	1.	Pyridine 2-aldehyde	0.39 kg
		2.	Tetra Hydro Furan	0.468 kg
		3.	Acetone	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:10/14/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00180/AM10/	RLA File :03/95/040/00038/AM10/	Lic.No/Date:0310516853 24.04.2009	Defer Date:11.08.2009
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.46011/57/2009-PC II dated 08.07.2009 has called for technical information from the firm. It was decided to endorse the copy of C&PC letter to the firm . Accordingly, case was deferred for 11.08.2009.			

17	Case No.:2/14/82-ALC4/2009	Party Name:PERFECT BIOTECH	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Transferred
	HQ File :01/82/050/00172/AM10/	RLA File :03/95/040/00026/AM10/	Lic.No/Date:0310517481 27.04.2009	
	Decision :Committee considered case as per agenda and observed that the export product is a Agricultural product. It was, therefore, decided to transfer the case to DES-6.			

18	Case No.:21/14/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00191/AM10/	RLA File :31/24/040/00019/AM10/	Lic.No/Date:3110038255 28.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

19	Case No.:25/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00195/AM10/	RLA File :22/24/040/00070/AM09/	Lic.No/Date:2210008874 28.04.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 43/82 meeting held on 26.02.2008 and in consultation with representative of			

Department of Pharmaceuticals present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
6-Amino Penicillin Acid (6 APA)	1kg.	1.	Penicillin G Pot. 1 st crystal	2.92 BOU
		2.	Penicillin G Amidase Enzyme	0.096 gm
		3.	Boric Acid	0.055 kg
		4.	Methanol-	0.04 kg
		5.	Butyl Acetate	0.214 kg
		6.	P.T. Resin	0.004 ltr.

RA concerned may take further necessary action as per above decision of NC.

Case No.:28/14/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
HQ File :01/82/050/00198/AM10/	RLA File :22/24/040/00004/AM10/	Lic.No/Date:2210008871 28.04.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 08.04.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	Items from S. No. 1 to 11	As per SION A-2263 on pro-rata basis	As per SION A-2263
		12.	Carbopol	0.20 kg
		13.	HPMC Phthalate	0.54 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:29/14/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00199/AM10/	RLA File :22/24/040/00005/AM10/	Lic.No/Date:2210008872 28.04.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 08.04.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	Items from S. No. 1 to 11	As per SION A-2263 on pro-rata basis	As per SION A-2263
		12.	Carbopol	0.30 kg
		13.	HPMC Phthalate	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:5/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00175/AM10/	RLA File :03/95/040/01329/AM07/	Lic.No/Date:0310517616 28.04.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

23	Case No.:11/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00181/AM10/	RLA File :03/95/040/00212/AM08/	Lic.No/Date:0310518138 04.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:20/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00190/AM10/	RLA File :09/24/040/00044/AM10/	Lic.No/Date:0910037841 05.05.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 4.8.2009 for comments of DOP.			

26	Case No.:8/14/82-ALC4/2009	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2009	Status:Case
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			30.06.2009	Deferred
	HQ File :01/82/050/00178/AM10/	RLA File :03/95/040/00061/AM10/	Lic.No/Date:0310518497 05.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

27	Case No.:36/14/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00206/AM10/	RLA File :07/24/040/00050/AM10/	Lic.No/Date:0710064616 07.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

28	Case No.:37/14/82-ALC4/2009	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00207/AM10/	RLA File :07/24/040/00019/AM10/	Lic.No/Date:0710064597 07.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of C&PC.			

29	Case No.:26/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00196/AM10/	RLA File :22/24/040/00003/AM10/	Lic.No/Date:2210008912 11.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

30	Case No.:12/14/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00182/AM10/	RLA File :08/24/040/00028/AM10/	Lic.No/Date:0810079929 12.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:13/14/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00183/AM10/	RLA File :09/24/040/00003/AM10/	Lic.No/Date:0910037902 13.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

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32	Case No.:14/14/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00184/AM10/	RLA File :09/24/040/00026/AM10/	Lic.No/Date:0910037901 13.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

33	Case No.:16/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00186/AM10/	RLA File :09/24/040/00050/AM10/	Lic.No/Date:0910037893 13.05.2009	Defer Date:11.08.2009:
	Decision :Committee considered case as per agenda and decided to call for percentage of active ingredients in the export product and copy of DML from firm. Accordingly, case was deferred for 11.08.2009.			

34	Case No.:17/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00187/AM10/	RLA File :09/24/040/00049/AM10/	Lic.No/Date:0910037892 13.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:18/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00188/AM10/	RLA File :09/24/040/00047/AM10/	Lic.No/Date:0910037891 13.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:23/14/82-ALC4/2009	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00193/AM10/	RLA File :09/24/040/00019/AM10/	Lic.No/Date:0910037904 13.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

37	Case No.:7/14/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00177/AM10/	RLA File :09/24/040/00028/AM10/	Lic.No/Date:0910037905 13.05.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 21.08.2007 and in consultation with technical authority			

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(6-Methoxy-2-Naphthyl)Propionic acid (DL-Acid)	1 Kg.	1.	2-Acetyl-6-Methoxy Naphthalene	1.231 kg
		2.	Hydroxylamine Sulphate	0.513 kg
		3.	Toluene	0.68 kg
		4.	Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:27/14/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00197/AM10/	RLA File :22/24/040/00009/AM10/	Lic.No/Date:2210008926 19.05.2009	Defer Date:11.08.2009
	Decision :Committee decided to call for complete description of export product and import item No.1 from firm. Accordingly, case was deferred for 11.08.2009.			

39	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939 19.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:15/14/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00185/AM10/	RLA File :09/24/040/00039/AM10/	Lic.No/Date:0910037981 21.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:24/14/82-ALC4/2009	Party Name:BELCO PHARMA	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00194/AM10/	RLA File :05/24/040/00632/AM09/	Lic.No/Date:0510241948 21.05.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred

HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:11.08.2009
Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:31/14/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00201/AM10/	RLA File :09/24/040/00394/AM09/	Lic.No/Date:0910038172 12.06.2009	Defer Date:25.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.08.2009.			

44	Case No.:38/14/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00208/AM10/	RLA File :03/94/040/00174/AM10/	Lic.No/Date:0310523789 12.06.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

45	Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009	Defer Date:11.08.2009
	Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

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Case No.:40/14/82-ALC4/2009	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
HQ File :01/82/050/00210/AM10/	RLA File :03/94/040/00042/AM10/	Lic.No/Date:0310523850 12.06.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/260/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aceclofenac	1 Kg.	1.	Dichlofenac Sodium	1.11 kg
		2.	M.C.A.	0.92 kg
		3.	10% PD/Carbon	0.07 kg
		4.	Methylene Dichloride	1.00 kg
		5.	Xylene	0.40 kg

		6.	D.M.F.	1.00 kg
		7.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:41/14/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00211/AM10/	RLA File :34/24/040/00039/AM10/	Lic.No/Date:3410024451 12.06.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

48	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:11.08.2009
	Decision : Committee decided to call for complete description of export product from firm. Accordingly, case was deferred for 11.08.2009.			

49	Case No.:43/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00213/AM10/	RLA File :03/95/040/00130/AM10/	Lic.No/Date:0310524146 15.06.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

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Case No.:44/14/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
HQ File :01/82/050/00214/AM10/	RLA File :09/24/040/00057/AM10/	Lic.No/Date:0910038212 15.06.2009	:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fexofenadine Hcl	1 Kg.	1.	Sodium boro hydride	0.332 Kg
		2.	4-chloro butryl chloride	1.216 Kg
		3.	Dimethyl sulfoxide	1.12 Kg
		4.	Methylene dichloride	3.00 Kg
		5.	Methanol	4.00 Kg
		6.	Potassium permanganate	1.905 Kg

	7.	Toluene	6.80 Kg
	8.	Gamma picolene	0.76 Kg
	9.	IPA	1.93 Kg
	10.	Methyl Isobutyl ketone	3.12 Kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:45/14/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved	
HQ File :01/82/050/00215/AM10/	RLA File :09/24/040/00082/AM10/	Lic.No/Date:0910038213 15.06.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5-Diacetoxy Acetophenone	1 Kg.	1.	3,5-Dihydroxy Acetophenone	0.89 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:46/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00216/AM10/	RLA File :08/24/040/00057/AM10/	Lic.No/Date:0810080767 16.06.2009	Defer Date:25.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.08.2009.			

53	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:11.08.2009
	Decision :Committee considered case as per agenda and observed that export product and import item seems to be Scomet items. It was, therefore, decided to confirm from Export Cell whether the item of export and/or import is Scomet item. Import regulations on import item “Pethidine HCL” were also sought from Import Policy Cell. Accordingly, case was deferred for 11.08.2009.			

54	Case No.:48/14/82-ALC4/2009		Party Name:NEULAND LABORATORIES LTD		Meet No/Date:14/82-ALC4/2009 30.06.2009		Status:Case Deferred
	HQ File :01/82/050/00218/AM10/		RLA File :09/24/040/00077/AM10/		Lic.No/Date:0910038258		Defer

		17.06.2009	Date:11.08.2009
Decision : Committee decided to defer case for 11.08.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:49/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Approved
	HQ File :01/82/050/00219/AM10/	RLA File :08/24/040/00061/AM10/	Lic.No/Date:0810080787 17.06.2009	:
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

56	Case No.:50/14/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2009 30.06.2009	Status:Case Deferred
	HQ File :01/82/050/00220/AM10/	RLA File :03/95/040/00163/AM10/	Lic.No/Date:0310524509 17.06.2009	Defer Date:25.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.08.2009.			
